Tyres, tubes and spare parts are sold in blackmarket and remoulded tyres are fitted to the ST buses which are run on the roads.

Sir, there should be a compact Act about the condition of roads, condition of vehicles, viz. buses and other vehicles, there should be an agency for strictly monitoring the maintenance of roads, vehicles and other public conveyances in the Road transport system.

Lastly, Sir, I request and I demand through this hon. House that an enquiry must be urgently held under the Commissions of Enquiry Act by a Judge of the High Court. It should be a fact-finding committee and should punish all the guilty connected with this tragic accident. All the guilty concerned, whether they are in the B & C Department or in the S.T. Department, all those criminals who are involved in corrupt practices should be properly punished. Thank you, Sir.

Sales tax reliefs and concessions announced by Governor of Tamil Nadu

THE VICE-CHAIRMAN (SHRI Y JAGESH DESAI): Yes, Mr. Aladi Aruna.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): All right, what is your point of order?

SHRI V. NARAYANASAMY: Sir, my point of order is that the hon. Member has given notice to raise an issue relating to the conduct of the Governor of Tamil Nadu.

AN HON. MEMBER: How do you know?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It has been allowed by the Deputy Chairman. You kindly allow him to speak.

SHRI V. NARAYANASAMY: Sir, he is crifficising the functioning of the Governor. You kindly hear me. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It has been allowed by the Deputy Chairman. Please sit down.

SHR ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu) · Mr. Vice-Chairman, Sir, I am thankful to you for giving me an opportunity to raise an important issue. Sir, the package of measures announced by the Governor of Tamil Nadu. Mr. Alexander, yesterday, is highly arbitrary; objectionable and unconstitutional. The package of measures includes sales tax reliefs. concession in power supply, incentive by way of providing financial support to the needy units. Sir, the Governor has announced total abolition of sales tax in respect of industries in the small scale sector. He has reduced the sales tax on electronic goods from 8 per cent to 2 per cent. and tax on 2-wheelers also from 8 per cent to 4 per cent. The tax reduction and concessions announced by the Governor result in a loss of revenue to the Government to the extent of Rs. 15 crores.

Mr. Vice-Chairman, Sir, I am not against the measures announced by the Governor. But I totally oppose the method adopted by the Governor. As per our Constitution, Governor has no right to take any independent decision regarding the policy matters of the State Government. He is act in constitutionally obliged to with the aid and accordance When a the Ministry. advice of State is under the President's rule the role of the popular Government. or the Cabinet is taken over by the Centre or the Central Cabinet and not by the Governor. That being so.

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[Shri Aladi Aruna alias V. Arunachalam]

whatever measures the Governor wanted to take, he should have forwarded the proposals to the Centre and they should have been placed be-This anfore this august House. nouncement by the Governor is Highly unconstitutional

Special

Then, Sir, another important issue is that when Parliament is in session. it must be taken into confidence. But what the Governor has done is that instead of forwarding the proposals to the Central Government, he has met the press and announced to the public that effect to the measures announced by him will be immediately. Therefore, I appeal to the Government, kindly clarify whether the Government has a right to take independent decisions regarding the policy matters of the State. Is it not the responsibility of the Government to inform these matters to Parliament and then to the press.

Then, Sir, this Governor has come from Kerala. But he acts like the Alexander from Greece.

SHRI V. NARAYANASAMY: Therefore I raise the point of order.

SHRI ALADI ARUNA alias V. ARUNACHALAM: He is acting like an Alexander and he is taking arbitrary decisions. (Interruptions)

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): Don't raise the question of conduct of the Governor.

SHRI ALADI ARUNA alias V. , ARUNACHALAM: All right, I will put it the other way. My point is, why has he been allowed to take independent decision on policy matters? I demand that these measuressince these have not been approved either by Parliament or the Central Cabinet-should be suspended till the approval of Parliament is obtained. With these words, I conclude.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): I demand recall of the Governor: I am within my

rights to do so. He deserves to be recalled.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There are five or six Members who want to speak on this. So I allow everybody.

SHRI K. MOHANAN (Kerala): 1 have known Mr. Alazendar than anybody else, because he is from my village. I know him very well. He is always a tool to topple popularly elected governments-a tool of the Prime Minister's office. Everybody knows it. But I am not going into all those details.

Sir, this relief package to Tamil Nadu industry is not a simple package scheme for the industry. This is a mini budget. It involves and crores of rupees It is not just in a package form for the industries. Now, exemption from sales-tax to the Maruti car is there. What is this? Article 356(a), (b), (c) is there; I am not reading all this from the Constitution. What is the power of a Governor when the State is under the Central rule? He is octing as an agent of the Central Government, and it is very clearly stated here: "(a) assume to himself all or any of the functions of the Government of the State and all or any of the powers vested in or exercisable by the Governor or any body or authority in the State other than the Legislature of the State; (b) declare that the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament;". So only 'under the authority of Parliament' the Governor should have acted. Not only that. Parliament is in session... (Interruptions). I am not mentioning the name of the Governor. But it is given in article 356...

VICE-CHAIRMAN THE (SHRI JAGESH DESAL): You have already said it.

SHRI K. MOHANAN: So, the Governor has no such power. Without presenting these suggestions to Par-

liament and without a discussion here, he has no power to take a decision and declare such concessions.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT. ARY AFFAIRS (SHRI M. M. COB): Of course, I also had the opportunity of practising as a Salestax practitioner...

SHRI LAL K. ADVANI (Madhya Pradesh): Is he replying?

SHRI M. M. JACOB: I am giving my opinion.

SHRI LAL K. ADVANI: Is he replying on behalf of the Government?

SHRI ALADI ARUNA alias V. ARUNACHALAM: Is he intervening?

SHRI M. M. JACOB: I am giving $m_{\mathbf{v}}$ opinion. It is a delegated power...

SHRI ALADI ARUNA ARUNACHALAM: It has to be under the advice of the Cabinet.

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): I have allowed him to speak.

SHRI M. M. JACOB: I only wanted to clarify any anomaly or 'nisunderstanding. The Governor has the executive authority under section 17 of the Sales Tax Act of Tamil Nadu. It is a delegated power. If it is a question of enhancing the tax rate, he has no power but to reduce it, even when the Assembly is in session, Governor has the power, because it is the delegated executive power...(Interruptions)

SHRI ALADI ARUNA alias V. ARUNACHALAM: No, that is with the advice of the Cabinet. Our Tewariji has the right, not the Governor. Let me correct him.

GURUPADASWAMY SHRI M. S. Mr. Vice-Chairman, (Karnataka): Sir, may I, at the outset, draw 354 RS----11

attention of the House to the fact that recently a Consultative Committee of Members of Parliament was constituted in respect of Tamil Nadu?

SHRI LAL K. ADVANI: About to be constituted.

SHRI M. S. GURUPADASWAMY: It is about to be constituted. Therefore, I thought that such matters would await and would be referred to the Consultative Committee Parliament. It was not done. my colleague has raised a Constitutional issue. Let me say this. I myself, am not very sure of the Constitutional position in this regard. it is a case where one of the two views can be taken. The question is whether the Governor, under the existing arrangement, has the competence, the power, to alter the scheme of taxation in Tamil Nadu. There has been misappreciation of the Constitutional provisions in this regard in certain quarters. Therefore, this requires clarification and correct understanding. I do not want to venture into the question whether what Governor has done is right or wrong. No. But I think, before the Governor decided upon the changes in taxation, he should have consulted the Attorney-General The should also have been approached in this matter. I am of the view it is a sort of a case where one can have different viewpoints. If go through sub-clauses (a), (b) and (c) of clause (1) of article 356, it is not very clear whether the Governor is competent to make changes in the taxation system in Tamil Nadu. It is not very clear at all. There is also a provision in article 356 that incidental changes can be made but we do not know what incidental changes have been made so far. Parliament is not aware of this. In view of this. may I say that a study has to be made whether the Governor is competent, has got the power, under the Constitution, under article 356? Government should come forward with a statement in this regard.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Advani, Only one minute please,

SHRI EAL K. ADVANI: Mr. Vice-Chairman, Sir, I thought the House would have been grateful to Mr. Aladi Aruna for having drawn its attention to a matter which, I think, is far more serious and substantial than to be dealt with only through a Special Mention. I am not going to blame the Governor here. But he has been ill-advised and for political purposes.

There are two aspects to this problelm. One is,—the attention of the House was drawn to it by Mr. Mohanan-under article 356, when there is President's Rule in a State, authority of the State Assembly passes to Parliament. It now vests in us. It was, therefore, that on the March, this Parliament, both Houses, passed the Budget of Tamil We passed the Budget here after discussing all the implications of revenue; how much sales-tax would accure etc If any changes are made in the Budget the authority certainly vests Cenin the tral Government to mak_e chanfor instance, ges. But suppose Mr. N. D. Tiwari as Finance Minister or Mr. Ajit Panja or Mr. Faleiro, any of these dealing with the Finance portfolio had gone and made an nouncement in Madras that "we remove all the sale tax" while liament is in session, they will be hauled up in Parliament for breach of privilege. It is certainly constructive breach of privilege. At the most of the Parliament were to take a charitable view then we say that have committed a breach of privilege, you should not have made the announcement out of the House, should have made the announcement in the House." Mr. Alexander is only a mouthpiece of the Central Government. He has no other authority than is vested in the Central Government and he makes an announcement, saying that Rs. 14 crores of tax revenues are no longer to be levied from . you though the Parliament may have decided otherwise. Has he the authority to do it?

Now, Mr. Vice-Chairman, there are two aspects. Firstly, by this constructive contempt of Parliament Mr. Alexander is guilty, though he has been ill-advised; I do not hold him responsible directly because I think this is a political electoral move. It is aimed at influencing the electorate of Tamil Nadu. Though the growing maturity has ensured that these things do not take effect and they have no influence on the electorate in course of time. I am more concerned with another distressing effect. (Interruptions). I am mentioning this because I am more concerned with the second of the problem. I am concerned with the effect because I have here with me the Sarkaria Commission Report devotes an entire chapter... (Interruptions). I am not going to quote it. Mere mention of the Sarkaria Commission report should not make you think that I am going to quote it chapter and verse. I am only pointing out that there is a demand that the Governor's office be abolished and the principal reason for this demand is that Governors are being abused by the Central Government, the office of Governor is being devalued and denigrated by this kind of political abuse. This is what concerns me more.

Mentions

Therefore, I would say that this matter should not rest with the special mention. There should be a formal debate on it. I am certainly going to give a privilege motion that Mr. Alexander has been guilty of making this announcement while Parliament is in session, even though Parliament has passed a budget saying that this is going to be the accounting for this year.

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, the constitutional issue which is involved in the announcement made by the Governor of Tamil Nadu has already been raised.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Raise some new point.

PROF. C. LAKSHMANNA: Even when the Union Finance Minister had

to come out with certain modifications in the Finance Bill, like doing away with certain aspects of section 44AC. the minimum maintenance allowance, etc., he came before the Parliament because Parliament was in session. If that is the case, I would like to emphasize that the Governor should have all the more been carefull, especially when the Parliament is in session and when the Budget is being approved by Parliament, to make such an announcement. Since he has already there are made the announcement, only two alternatives. Either should make amends for what he has done, or the Parliament, which is having control over him because Parliament is represented by the Central Government and he is the representative of the Central Government, will have the right to adopt such a move by which his action could be objected censured. At this stage, to or suggest Governor should Ŧ the an apology with forward Parliament or the Parliament will be forced even to go to the extent of recalling such a Governor who has been flouting the directives of the Central Government. would like to emphasize only this.

श्रो चतरानन मिश्र (बिहार) :उप-सभाध्यक्ष जी, कस्टीट्यूश्नल पोजीशन पर कई माननीय सदस्यों ने कहा है, जिससे मैं सहमत हं। मेरे लिहाज से राज्यपाल का जो पद है, वह समस्यास्रों को सुलझाने के लिए है, उलझाने के लिए नहीं है और न ही संकट पैदा करने के लिए है। जो कुछ ग्रभी राज्यपाल ने वहां किया है, वह एक पार्टी के पोलिटिकल एजेंट की तरह किया है। यह ऋत्यंत ही **ब्रम्**चित है, खास करके एक संवेदनशील क्षेत्र में, एक सेंसेटिव एरिया में इस तरह की हरकत को सरकार को रोकना चाहिए। मैं रूलिंग पार्टी से भी अनुरोध करूं। कि उसको नैरो पार्टिजन ग्राऊटलुक में नहीं ले कर के, जो इस देश की एक गहरी समस्या है, उसको देखते हुए राज्यपाल को वहां से हटा दें और जो उन्होंने उल्लघन किया है, इसके लिए यह सरकार पर है कि वह खद इसे सदन में रखे कि इस तरह का गलत काम किया है।

SHRI A. G. KULKARNI (Maharashtra): Sir, at the outset, I would like to say that I do not find how what has been mentioned in this Special Mention by our colleagues support from various friends, can be politicised. One view was expressed by Mr. Advani, that the elections are coming and all those things. Actually the industry is groaning various constraints and perhaps this might have been the view of the Governor, I do not know exactly. Under article 356, as it stands, it is the Parliament which has to take a decision. Very recently we passed the Budget. I would request through you, the leader of the House to tell us of what nature the announcement made by the Governor is. Whether flouts any of the constitutional pects, as mentioned by friends. I am not aware of that, but as the Constitution says it is the Parliament which has to take a view. So, I request through you Sir, House that a view Leader of the should be expresed on behalf of the Government.

THE LEADER OF THE HOUSE (SHRI NARAYAN DATT TIWARI): Sir, with great respect to the distinguished Members and the leaders who have spoken on this subject, I may humbly submit that prima facie there does not seem to have been any breach of privilege or any breach of the constitutional powers by the Governor. Sir, I have had the privilege of servfing in a State Legislature for more than 28 years and I have been a student of parliamentary history and constitutional history. I have seen many President's rules and I have read about it. There have been periods when the President's rule extended for more than one year. In Punjab, for example, in an unfortunate and tragic situation we had a very long period of President's rule. Now if we limit and prescribe the powers of governance of any Governor under the Constitution in a President's rule, if you fetter it in one State, it will be fettered in other [Shri Narayan Datt Tiwari]

States also. There are many examples in my State of Uttar Pradesh also. When it was put under President's rule in 1968-69 and our distinguished Governor Mr. Gopal Reddy, there, the budget had to be authentifrom here. And there are so many matters-for example, a small relief to some rural people, some remission of land revenue-which are executive matters within the governance and powers of the State Government. Of course the basic sions, I mean, should lie, as far as budgetary matters are concerned, with the Parliament. And we have done our duty. In my speech I had mentioned about the activities for which a decision was to be taken by the State Government. My speech itself was broad enough to indicate those areas within which the State Government was to take its own decisions within its executive powers.

I would very humbly submit, I am thankful for what has been said, but I think that Dr. Alexander is a very well known administrator, it is not a question of benefiting any particular political party. The whole State will benefit out of industrialisation of Tamil Nadu. So it is not a question of any partisan political ends; it is to benefit all sections of the population.

SHRI ALADI ARUNA alias V. ARUNACHALAM: **

SHRI V. NARAYANASAMY: **

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now it ends. The matter is over. Nothing will go on record.

(Interruptions)

[At this stage, some hon. Members left the Chamber]

SHRI NARAYAN DATT TIWARI: Sir, I may read out what I said in my budget speech for Tamil Nadu. It is towards the end of page 2:

"We are aware of the various problems being faced by large medium and small industries in the State. These problems will be considered on a priority basis and solutions found as soon as pessible. Special attention will be given for the rehabilitation and strengthening of small scale and medium industries. In particular, the problems of the sick units in the small scale sector will receive prompt attention of the Government and every effort will be made to arrange integrated assistance to such units. Steps will also be taken to create the right climate for promoting new investments, accelerating the pace of industrial growth and expansion of employment opportunities in the State."

SHRI A. G. KULKARNI: What else remains there? I do not understand.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The Minister is very capable.

SHRI NARAYAN DATT TIWARI: Sir, whatever the Governor has done is within the parameters of the speech.

... (Interruptions) ...

SHRI A. G. KULKARNI: It is all politics....(Interruptions)...

SHRI M. PALANIYANDI (Tamil Nadu): Last year the Industries Department had given a letter of intent for 125 industries and the previous Government had not issued licences. It was in such a way that the previous Government was running the industries. At least, this Governor has done something.

THE FINANCE BILL, 1988—contd.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There are many Members to speak on the Finance Bill. So, if the House permits, we shall skip the lunch hour and continue the debate.

^{**}Not recorded.